

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00332/2020

Dated Friday the 20th day of March Two Thousand Twenty

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

V.G.Ravi, S/o. (late) V.V.Giri,
No. 25, Kakkan Cross Street,
Kamarajapuram,
Madurai 625009.Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Secretary,
Ministry of Communications & IT,
Department of Posts,
Dak Bhavan,
Sansad Marg, New Delhi 110001.

2.The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.

3.The Postmaster General,
Southern Region (TN),
Madurai 625002.

4.Senior Superintendent of Post Offices,
Madurai Division,
Madurai 625002.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

- "i. To direct the respondents to grant compassionate appointment to the applicant in any one of the post on considering his educational qualification and,
- ii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper."

2. It is submitted that the applicant is the legally adopted son of late V.V.Giri who was working as Postman in 4th respondent division. The applicant's father died on 31.07.1986 during service after which the applicant was granted family pension till he attained 25 years. It is alleged that despite assurance, the applicant was denied compassionate appointment. He filed an OA 524/1993 which was disposed of by an order dt. 24.06.1994. However, he received no response from the respondents. He made representations dt. 31.07.2018 & 23.08.2018 regarding his grievance which are still pending for consideration. Learned counsel for the applicant would submit that the applicant would be satisfied if he is permitted to make a fresh representation and the same is directed to be disposed of within a stipulated time by this Tribunal.

3. Mr. M. Kishore Kumar, SPC takes notice for the respondents and submits that the applicant had earlier filed an OA in the year 1993 and again he has filed this OA seeking a similar relief. Therefore, this OA is barred by the principle of res judicata.

4. **Keeping in view the limited relief sought and without going into the**

merits of the case, we deem it appropriate to permit the applicant to submit a fresh comprehensive representation regarding his grievance within a period of one week from the date of receipt of a copy of this order. On receipt of such representation, the competent authority is directed to consider the same in accordance with law and pass a reasoned and speaking order within a period of four months thereafter.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

20.03.2020

SKSI